

**KARNATAKA LOKAYUKTA**

1. No.UPLOK-1/DE/410/2017/ARE-13  
Clubbed with
  2. No.UPLOK-1/DE/756/2017/ARE-13
  3. No.UPLOK-1/DE/859/2017/ARE-13
- M.S. Building,  
Dr. B.R.Ambedkar Road,  
Bangalore-560001,  
Date:19/12/2019.

**: Present:**

**Patil Mohankumar Bhimanagouda**  
Additional Registrar Enquiries-13,  
Karnataka Lokayukta,  
Bangalore.

**:: COMMON ENQUIRY REPORT  
IN CLUBBED MATTERS ::**

**Sub:-** Departmental Enquiry against,  
**No.UPLOK-1/DE/410/2017/ARE-13**

1. Sri S.C. Hiremath, Junior Engineer,  
Rural Drinking Water and Sanitation  
Sub-Division, Jamakhandi, Bagalkot  
District.

**No.UPLOK-1/DE/756/2017/ARE-13**

2. Sri Gangadhar Sarikara, Forest Guard,  
O/o Range Forest Officer, Jamakhandi  
Taluk, Bagalkot District.

**No.UPLOK-1/DE/859/2017/ARE-13**

3. Sri S.S. Hanjagi, Assistant Agriculture  
Officer, Raitha Samparka Kendra, Sandur,  
Bijapur District.

**Ref :** UPLOK-1/DE/410/2017, 756/2017 and  
859/2017/ARE-13

- 1) Report u/s 12(3) of the K.L Act, 1984 in  
Compt/Uplok/BGM -1067/2014/ARE-5,

Dated:21/12/2016.

- 2) Govt. Order No. GraAaPa 20 ENQ 2017, Bengaluru, dated 07/03/2017.
- 3) Govt. Order No. AaPaJi 02 AaEVi 2017, Bengaluru, dated 01/02/2017.
- 4) Govt. Order No. KruE 28 KruPavi 2017, Bengaluru, dated:22/06/2017.
- 5) Nomination Order No.UPLOK-1/DE/410/2017, Bengaluru, dated 18/03/2017.
- 6) Nomination Order No. UPLOK-1/DE/756/2017, Bengaluru, dated 09/06/2017.
- 7) Nomination Order No. UPLOK-1/DE/859/2017, Bengaluru, dated: 05/07/2017.

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1. The Departmental Enquiry bearing **No.UPLOK-1/DE/410/2017/ARE-13** is directed against Sri S.C. Hiremath, Junior Engineer, Rural Drinking Water and Sanitation Sub-Division, Jamakhandi, Bagalkot District (herein after referred to as the Delinquent Government Official in short "DGO").
2. The Departmental Enquiry bearing **No.UPLOK-1/DE/756/2017** is directed against Sri Gangadhar Sarikara, Forest Guard O/o Range Forest Officer, Jamakhandi Taluk, Bagalkot District (herein after referred to as the Delinquent Government Official in short "DGO")

3. The Departmental Enquiry bearing **No.UPLOK-1/DE/859/2017** is directed against Sri S.S. Hanjagi, Assistant Agriculture Officer, Raitha Samparka Kendra, Sandur, Bijapur District (herein after referred to as the Delinquent Government Official in short "DGO").
4. After completion of the investigation, a report U/sec. 12(3) of the Karnataka Lokayukta Act was sent to the Government as per Reference No-1.
5. A report U/sec. 12(3) of the Karnataka Lokayukta Act was sent to the Government to initiate disciplinary action against 1) DGO, Sri S.C. Hiremath, Junior Engineer, Rural Drinking Water and Sanitation Sub-Division, Jamakhandi, Bagalkot District, 2) DGO Sri Gangadhar Sarikara Forest Guard O/o Range Forest Officer, Jamakhandi Taluk, Bagalkot District and 3) Sri S.S. Hanjagi, Assistant Agriculture Officer, Raitha Samparka Kendra, Sandur, Bijapur District. The Government of Karnataka by order bearing No. GraAaPa 20 ENQ 2017, Bengaluru, dated 07/03/2017, Govt. Order No.AaPaJi 02 AaEVi 2017, Bengaluru, dated 01/02/2017 and Govt. Order No.KruE 28 KruPavi 2017, Bengaluru, dated:22/06/2017, entrusted the matters to this office for conducting enquiry against 1) DGO Sri S.C. Hiremath, 2) DGO Sri Gangadhar Sarikara and 3) DGO Sri S.S. Hanjagi.
6. Though common 12(3) report was sent the Government. The Government sent separate G.O's for conducting the enquiries

against the three DGO's. The three Government G.O's are as follows.,

- 1) Sri S.C. Hiremath, Govt. Order No. GraAaPa 20 ENQ 2017, Bengaluru, dated 07/03/2017.
- 2) Sri Gangadhar Sarikara, Govt. Order No. AaPaJi 02 AaEVi 2017, Bengaluru, dated 01/02/2017.
- 3) Sri. S.S. Hanjagi, Govt. Order No. KruE 28 KruPavi 2017, Bengaluru, dated:22/06/2017.

7. In view of the Government Order cited above at reference-2, 3 and 4 the Hon'ble Upa Lokayukta, vide order dated:18/03/2017, 09/06/2017 and 05/07/2017 and cited above at reference-5, 6 and 7 nominated Additional Registrar of Enquiries-4 of the office of the Karnataka Lokayukta as the Enquiry Officer to frame charges and to conduct Enquiry against the aforesaid DGOs. Additional Registrar Enquires-4 prepared Articles of Charges, Statement of Imputations of mis-conduct, list of documents proposed to be relied and list of witnesses proposed to be examined in support of Article of Charges. Copies of same were issued to the DGOs calling upon them to appear before this Authority and to submit written statement of their defence. Thereafter the three files were transferred from ARE-4 to ARE-13.

8. As per the order of Hon'ble UPLOK-1 & 2/DE/Transfers/2018 Dated 06/08/2018 these three enquiry files were transferred from ARE-4 to ARE-13.

9. All the three enquiries arise out of same complaint and a common report U/s 12(3) of Karnataka Lokayukta Act 1984. As per the order of Hon'ble Upa Lokayukta-1 dated 30/06/2018, D.E No. 756/2017 and D.E No.859/2017 were clubbed with D.E No.410/2017. The common evidence was recorded in D.E. No.410/2017.

10. The Articles of Charges framed by ARE-4 against the DGO in D.E. No.UPLOK-1/DE/410/2017 Sri S.C. Hiremath, Junior Engineer, are as below:

**ANNEXURE NO-I**

**CHARGE**

**No. UPLOK-1/DE/410/2017/ARE-13**

11. That, you-Sri S.C. Hiremath, Junior Engineer, Rural Drinking Water and Sanitation Sub Division, Jamakhandi, Bagalkot District, during the year 2010 to 2014-15 while executing the works of Sasalatti Grama Panchayath under "Rural Employment Guarantee Scheme" the job card being issued to deceased person by name Sri Madeva Parathnavar who died on 16/12/2012 and shown to have worked under the said scheme during the period from 05/01/2013 to 11/01/2013 and made a payment of Rs.930/- towards his labour, and the persons by name Sri Arip Raju Daravan and Sri Aship Raju Daravana, though being a school students shown to have worked in bund work of land of Sri Chinnappa Siddamallappa

Ullagaddi, under ENMR No.1908 for the period from 17/11/2013 to 23/11/2013 made a payment towards labour to the tune of Rs.2,088/- and thereby by creating a false and bogus documents misappropriated funds of the Government. Thereby you-DGO being a Government Servant failed to maintain absolute integrity and devotion to the duty, the act which is unbecoming of a Government Servant and thereby committed misconduct as enumerated U/R 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules 1966.

**ANNEXURE NO-II**

**STATEMENT OF IMPUTATIONS OF MISCONDUCT**

12. On the basis of a complaint filed by Sri Dasharatha Yamanappa Kambale, Sasalatti V & P, Jamakhandi Taluk, Bagalkot (hereinafter referred as 'complainant') against you-DGO an investigation was taken up u/s 9 of the Karnataka Lokayukta Act 1984, by invoking powers vested u/s 7(2) of the said Act.

13. **The Brief facts of the case are as follows:-**

One Sri N.G. Bidhari, Forest Promoter, Social Forestry, Office of RFO, Jamakhandi, Bagalkot District has committed many illegalities in executing several works during 2010 to 2012.

14. One Sri N.G. Bidhari, has submitted comments denying the allegations.

15. Report was called for from S.P, Karnataka Lokayukta, Bagalkot (I.O for short) and he was submitted report. Report of I.O is that,

i) Labourer Sri Madeva Parathnavar with job card No.155 is dead and inspite of it payment of Rs.930/- is made towards coolie amount for the period from 05/01/2013 to 11/01/2013 by one Sri Gangadhar Sarikara, and you-DGO.

ii) An amount of Rs.2,088/- has been paid to Arif Raju-Daravana and Asif Raju towards coolie amount for having worked in the land of Chinnappa Siddamallappa Ullagaddi and said persons are students.

16. After receiving the report of I.O., you-DGO reply on the report of I.O was called for.

17. You-DGO has not denied in his reply that labourer Madeva Parathnavar was not alive during the period 05/01/2013 to 11/03/2013 for which period payment has been made to Madeva Parathnavar.

18. You-DGO has not denied the correctness of report of I.O. The report of I.O prima facie show that,

- i) Labourer Sri Madeva Parathnavar with job card No.155 is dead and inspite of it payment of Rs.930/- is made towards coolie amount for the period from 05/01/2013 to 11/01/2013 by you-DGO.
- ii) An amount of Rs.2,088/- has been paid to Arif Raju-Daravana and Asif Raju towards coolie amount for having worked in the land of Chinnappa Siddamallappa Ullagaddi and said persons are students.

19. Since said facts and material on record prima facie show that, you-DGO has committed misconduct, under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules 1966, now, acting under Section 12(3) of the Karnataka Lokayukta Act, 1984, recommendation is made to the Competent Authority to initiate disciplinary proceedings against you-DGO to entrust the inquiry to this Authority under Rule 14-A of the Karnataka Civil Services (Classification, Control and Appeal) Rules, 1957. In turn Competent Authority entrust the enquiry to this institution vide ref (1) and Hon'ble Upa Lokayukta nominated the enquiry authority to conduct enquiry and report vide ref (2). Hence, the charge.



20. The Articles of Charges framed by ARE-4 against the DGO in D.E. No.UPLOK-1/DE/756/2017 Sri Gangadhar Sarikara, Forest Guard are as below:

**ANNEXURE NO-I**  
**CHARGE**

**No. UPLOK-1/DE/756/2017/ARE-13**

21. That, you-Sri Gangadhar Sarikara, Forest Guard, O/o Range Forest Officer, Jamakhandi Taluk, Bagalkot District, during the year 2010 to 2014-15 while executing the works of Sasalatti Grama Panchayath under "Rural Employment Guarantee Scheme" the job card being issued to deceased person by name Sri Madeva Parathnavar who died on 16/12/2012 and shown to have worked under the said scheme during the period from 05/01/2013 to 11/01/2013 and made a payment of Rs.930/- towards his labour, and the persons by name Sri Arip Raju Daravan and Sri Aship Raju Daravana, though being a school students shown to have worked in bund work of land of Sri Chinnappa Siddamallappa Ullagaddi, under ENMR No.1908 for the period from 17/11/2013 to 23/11/2013 made a payment towards labour to the tune of Rs.2,088/- and thereby by creating a false and bogus documents misappropriated funds of the Government. Thereby you-DGO being a Government Servant failed to maintain absolute integrity and devotion to the duty, the act which is unbecoming of a Government

Servant and thereby committed misconduct as enumerated U/R 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules 1966.

**ANNEXURE NO-II**  
**STATEMENT OF IMPUTATIONS OF MISCONDUCT**

22. On the basis of a complaint filed by Sri Dasharatha Yamanappa Kambale, Sasalatti V & P, Jamakhandi Taluk, Bagalkot (hereinafter referred as 'complainant') against you-DGO an investigation was taken up u/s 9 of the Karnataka Lokayukta Act 1984, by invoking powers vested u/s 7(2) of the said Act.

23. **The Brief facts of the case are as follows:-**

One Sri N.G. Bidhari, Forest Promoter, Social Forestry, Office of RFO, Jamakhandi, Bagalkot District has committed many illegalities in executing several works during 2010 to 2012.

24. One Sri N.G. Bidhari, has submitted comments denying the allegations.

25. Report was called for from S.P, Karnataka Lokayukta, Bagalkot (I.O for short) and he was submitted report. Report of I.O is that,

- i) Labourer Sri Madeva Parathnavar with job card No.155 is dead and inspite of it payment of Rs.930/- is made towards coolie amount for the

period from 05/01/2013 to 11/01/2013 by you-DGO and one Sri S.C. Hiremath.

- ii) An amount of Rs.2,088/- has been paid to Arif Raju-Daravana and Asif Raju towards coolie amount for having worked in the land of Chinnappa Siddamallappa Ullagaddi and said persons are students.

26. After receiving the report of I.O., you-DGO reply on the report of I.O was called for.

27. You-DGO has admitted in your reply that Madeva Parathnavar has died on 16/12/2012 and his son worked in the place of Madeva Parathnavar.

28. You-DGO has not denied the correctness of report of I.O. The report of I.O prima facie show that,

- i) Labourer Sri Madeva Parathnavar with job card No.155 is dead and inspite of it payment of Rs.930/- is made towards coolie amount for the period from 05/01/2013 to 11/01/2013 by you-DGO.
- ii) An amount of Rs.2,088/- has been paid to Arif Raju-Daravana and Asif Raju towards coolie

amount for having worked in the land of Chinnappa Siddamallappa Ullagaddi and said persons are students.

29. Since said facts and material on record prima facie show that, you-DGO has committed misconduct, under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules 1966, now, acting under Section 12(3) of the Karnataka Lokayukta Act, 1984, recommendation is made to the Competent Authority to initiate disciplinary proceedings against you-DGO to entrust the inquiry to this Authority under Rule 14-A of the Karnataka Civil Services (Classification, Control and Appeal) Rules, 1957. In turn Competent Authority entrust the enquiry to this institution vide ref (1) and Hon'ble Upa Lokayukta nominated the enquiry authority to conduct enquiry and report vide ref (2). Hence, the charge.

30. The Articles of Charges framed by ARE-4 against the DGO in D.E. No.UPLOK-1/DE/859/2017 Sri S.S. Hanjagi, Assistant Agriculture Officer are as below,

**ANNEXURE NO-I**  
**CHARGE**

**No. UPLOK-1/DE/859/2017/ARE-13**

31. That, you-Sri S.S. Hanjagi, Assistant Agriculture Officer, Raitha Samparka Kendra, Sandur, Bijapur District, during the year 2010

to 2014-15 while executing the works of Sasalatti Grama Panchayath, Jamakhandi Taluk, Bagalkot District, under "Rural Employment Guarantee Scheme" the job card being issued to deceased person by name Sri Madeva Parathnavar who died on 16/12/2012 and shown to have worked under the said scheme during the period from 05/01/2013 to 11/01/2013 and made a payment of Rs.930/- towards his labour, and the persons by name Sri Arip Raju Daravan and Sri Aship Raju Daravana, though being a school students shown to have worked in bund work of land of Sri Chinnappa Siddamallappa Ullagaddi, under ENMR No.1908 for the period from 17/11/2013 to 23/11/2013 made a payment towards labour to the tune of Rs.2,088/- and thereby by creating a false and bogus documents misappropriated funds of the Government. Thereby you-DGO being a Government Servant failed to maintain absolute integrity and devotion to the duty, the act which is unbecoming of a Government Servant and thereby committed misconduct as enumerated U/R 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules 1966.

**ANNEXURE NO-II**

**STATEMENT OF IMPUTATION OF MISCONDUCT**

32. On the basis of a complaint filed by Sri Dasharatha Yamanappa Kambale, Sasalatti V & P, Jamakhandi Taluk, Bagalkot (hereinafter referred as 'complainant') against you-DGO an

investigation was taken up u/s 9 of the Karnataka Lokayukta Act 1984, by invoking powers vested u/s 7(2) of the said Act.

**33. The Brief facts of the case are as follows:-**

One Sri Prahalad @ Prasad Prakash Ravala, I/C Panchayath Development Officer, Sasalatti Grama Panchayath, Jamakhandi Taluk, Bagalkot District has committed many illegalities in executing several works during 2010 to 2012.

34. One Sri Prahalad @ Prasad Prakash Ravala, has submitted comments denying the allegations.

35. Report was called for from S.P, Karnataka Lokayukta, Bagalkot (I.O for short) and he was submitted report. Report of I.O is that,

i) Labourer Sri Madeva Parathnavar with job card No.155 is dead and inspite of it payment of Rs.930/- is made towards coolie amount for the period from 05/01/2013 to 11/01/2013 by one Sri N.G. Bidhari and Sri Gangadhara Sarikara.

ii) An amount of Rs.2,088/- has been paid to Arif Raju-Daravana and Asif Raju towards coolie amount for having worked in the land of Chinnappa Siddamallappa Ullagaddi and said

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persons are students and you-DGO responsible for making payments to students.

36. After receiving the report of I.O, you-DGO reply on the report of I.O was called for and you-DGO has not submitted comments.

37. You-DGO has not denied the correctness of report of I.O. The report of I.O prima facie show that,

i) Labourer Sri Madeva Parathnavar with job card No.155 is dead and inspite of it payment of Rs.930/- is made towards coolie amount for the period from 05/01/2013 to 11/01/2013 by Sri N.G. Bidhari and Gangadhara Sarikara.

ii) An amount of Rs.2,088/- has been paid to Arif Raju-Daravana and Asif Raju towards coolie amount for having worked in the land of Chinnappa Siddamallappa Ullagaddi and said persons are students and you-DGO responsible for the same.

38. Since said facts and material on record prima facie show that, you-DGO has committed misconduct, under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules 1966, now, acting under Section 12(3) of Karnataka Lokayukta Act, 1984, recommendation is made to the

Competent Authority to initiate disciplinary proceedings against you-DGO to entrust the inquiry to this Authority under Rule 14-A of the Karnataka Civil Services (Classification, Control and Appeal) Rules, 1957. In turn Competent Authority entrust the enquiry to this institution vide ref (1) and Hon'ble Upalokayukta nominated the enquiry authority to conduct enquiry and report vide ref (2). Hence, the charge.

39. The DGO in D.E. No. UPLOK-1/DE/410/2017 Sri S.C. Hiremath appeared before this Enquiry Authority on 18/05/2017 and the DGO in D.E. No. UPLOK-1/DE/756/2017 Sri Gangadhar Sarikara appeared before this Enquiry Authority on 20/07/2017 and the DGO in D.E. No. UPLOK-1/DE/859/2017 Sri S.S. Hanjagi appeared before this Enquiry Authority on 26/08/2017. On the above referred days their First Oral Statement was recorded U/Rule 11(9) of KCS (CC &A) Rules 1957. The DGO Sri S.C. Hiremath, Sri Gangadhar Sarikara and Sri S.S. Hanjagi pleaded not guilty and claimed to hold an enquiry. Subsequently the DGO Sri S.C. Hiremath, Sri Gangadhar Sarikara and Sri S.S. Hanjagi have filed their written statements of defence by denying the articles of charge and statement of imputations contending that, there is no such evidence to prove that, they have committed misconduct U/Rule 3(1) of KCS (Conduct) Rules, 1966. Accordingly, prayed to exonerate them from the charges framed in this case.



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40. As per the order of Hon'ble Upa Lokayukta-1 dated 30/06/2018, D.E No. 756/2017 and D.E No.859/2017 were clubbed with D.E No.410/2017. The common evidence was recorded in D.E. No.410/2017. In order to substantiate the charge, the Disciplinary Authority has led common evidence in D.E. No.410/2017 and two witnesses were examined as PW-1 and PW-2 and got marked the documents at Ex.P-1 to P-10 and closed the evidence.

41. After closing the case of the Disciplinary Authority, the Second Oral Statement of DGO Sri S.C. Hiremath, Sri Gangadhar Sarikara and Sri S.S. Hanjagi was recorded as required U/Rule 11 (16) of KCS (CC & A) Rules, 1957 and wherein they have submitted that, the witness have deposed falsely against them. The DGO No-1 to 3 got themselves examined as DW-1 to DW-3, produced the documents at Ex.D-1 to D-3 and closed their sides. Since the DGOs got themselves examined, the questioning of the DGOs as required U/Rule 11(18) of KCS (CC & A) Rules, 1957 was dispensed.

42. Upon consideration of the charge leveled against the DGOs Sri S.C. Hiremath, Sri Gangadhar Sarikara and Sri S.S. Hanjagi, the evidence led by the Disciplinary Authority by way of oral and documentary evidence, the points that arise for my consideration are as under:

**Point No-1) Whether the Disciplinary Authority in D.E. No.UPLOK-1/DE/410/2017/ARE-13 has satisfactorily proved that, the DGO Sri S.C. Hiremath, Junior Engineer, Rural Drinking Water and Sanitation Sub Division, Jamakhandi, Bagalkot District, during the year 2010 to 2014-15, while executing the works of Sasalatti Grama Panchayath under "Rural Employment Guarantee Scheme" the job card was issued in the name of deceased person by name Sri Madeva Parathnavar, who had expired on 16/12/2012 and the DGO had shown that the deceased person had worked under the said scheme during the period from 05/01/2013 to 11/01/2013 and made a payment of Rs.930/- towards his labour, and the persons by name Sri Arif Raju Darvan and Sri Asif Raju Daravana, though being school students were shown to have worked in the bund work in the land of Sri Chinnappa Siddamallappa Ullagaddi, under ENMR No.1908 for the period from 17/11/2013 to 23/11/2013, made a payment towards their labour to the tune of Rs.2,088/- and thereby by creating false and bogus documents misappropriated funds of the**

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**Government and thereby the DGO being the Government Servant has failed to maintain absolute integrity, besides devotion to the duty, the act of which was unbecoming of a Government Servant and amounts to misconduct as enumerated U/R 3(1)(i) to (iii) of KCS (Conduct) Rules 1966.**

**Point No-2) Whether the Disciplinary Authority in D.E. No.UPLOK-1/DE/756/2017/ARE-13 has satisfactorily proved that, the DGO Sri Gangadhara Sarikara, Forest Guard, O/o Range Forest Officer, Jamakhandi Taluk, Bagalkot District, during the year 2010 to 2014-15 while executing the works of Sasalatti Grama Panchayath under "Rural Employment Guarantee Scheme" the job card was issued in the name of deceased person by name Sri Madeva Parathnavar who had died on 16/12/2012 and shown to have worked under the said scheme during the period from 05/01/2013 to 11/01/2013 and made a payment of Rs.930/- towards his labour, and the persons by name Sri Arif Raju Darvan and Sri Asif Raju Daravana, though being school students were**

*shown to have worked in bund work of land of Sri Chinnappa Siddamallappa Ullagaddi, under ENMR No.1908 for the period from 17/11/2013 to 23/11/2013, made payment towards labour to the tune of Rs.2,088/- and thereby by creating false and bogus documents misappropriated funds of the Government, thereby the DGO being a Government Servant failed to maintain absolute integrity and devotion to the duty, the act which is unbecoming of a Government Servant and thereby committed misconduct as enumerated U/R 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules 1966.*

*Point No-3) Whether the Disciplinary Authority in D.E. No.UPLOK-1/DE/859/2017/ARE-13 has satisfactorily proved that, the DGO Sri S.S Hanjagi, Assistant Agriculture Officer, Raitha Samparka Kendra, Sandur, Bijapur District, during the year 2010 to 2014-15, while executing the works of Sasalatti Grama Panchayath under "Rural Employment Guarantee Scheme" the job card was issued in the name of deceased person by name Sri*

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*Madava Parathnavar, who had expired on 16/12/2012 and the DGO had shown that the deceased person had worked under the said scheme during the period from 05/01/2013 to 11/01/2013 and made a payment of Rs.930/- towards his labour, and the persons by name Sri Arif Raju Darvan and Sri Asif Raju Daravana, though being school students were shown to have worked in the bund work in the land of Sri Chinnappa Siddamallappa Ullagaddi, under ENMR No.1908 for the period from 17/11/2013 to 23/11/2013, made a payment towards their labour to the tune of Rs.2,088/- and thereby by creating false and bogus documents misappropriated funds of the Government thereby the DGO being a Government Servant failed to maintain absolute integrity and devotion to the duty, the act which is unbecoming of a Government Servant and thereby committed misconduct as enumerated U/R 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules 1966.*

43. My finding on the above points are as follows,

Point No-1: In the Affirmative.

Point No-2: In the Affirmative,

Point No-3: In the Affirmative, for the following,

**:: REASONS ::**

44. **Point No-1 to 3 :-** I take these three points for common consideration because the facts and evidence with regard to these points are interlinked. D.E. No.756/2017 and 859/2017 have been clubbed with D.E. No.410/2017 and common evidence has been recorded in D.E. No.410/2017. It will avoid repetition of facts and evidence.

45. The complainant by name Sri Dasharatha S/o Yamanappa Kambale has been examined as PW-1 and he has reiterated the facts stated in the complaint. He states that, the DGO Sri S.C. Hiremath was working as PDO of Sasalatti Grama Panchayath during the period from 2010 to 2014. Under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) a total amount of Rs.1,26,93,289/- was released. The said amount has not been properly utilized and it has been misappropriated. He further states that, the names of the students were also shown as labourers and the wages were drawn in their names. The job cards

were created in the names of the persons who were not at all residing in the village. The job cards were also created in the name of the dead persons, Anganawadi workers, the persons in jail, teachers etc. The DGO has withdrawn the amount in the names of above referred persons and misappropriated the said amount. He further states that, multiple job cards were created in the name of single person which is not permissible under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA). He further states that, he has lodged the complaint to this Institution as per Ex.P-1 and Form No-I and II as per Ex.P-2 and P-3.

46. The Superintendent of Police, Karnataka Lokayukta, Vijapura and Bagalkot was directed to conduct the investigation and submit his report. The Superintendent of Police, Karnataka Lokayukta, Vijayapura also had the jurisdiction of Bagalkot district. He states that, he was the Superintendent of Police, Karnataka Lokayukta, Vijayapura from August 2013 to December 2015. The Bagalkot district also comes within his jurisdiction. The Hon'ble Lokayukta had directed him to conduct investigation on the complaint lodged by the complainant Sri Dasharatha Yamanappa Kambale of Sasalatti village. It was alleged that, the PDO of Grama Panchayath, Sasalatti had misappropriated the funds of various schemes. He states that, he has conducted the investigation. He further states that, he has enquired the DGOs and the complainant. He has recorded the statements of said persons. He

further submits that, on 23/03/2015 he has submitted his first report. He identifies the said report and it is marked as Ex.P-4. He further submits that, from his investigation it was found out that, the DGOs had drawn the wages in the name of dead person Sri Madeva Parathnavar and Rs.930/- was disbursed in his name. He further states that, job cards were created in the names of school children and wages were paid in their name. He states that, the amount was drawn in the name of deceased person and school children and the said amount was misappropriated. He further states that, Rs.930/- was drawn in the name of deceased person and misappropriated by the DGO Sri Gangadhar Sarikara and one Bidari.

47. PW-2 further states that, the DGO S.S. Hanjagi had created job card in the name of students Sri Arif Raju Darvan and Asif Raju Daravan. Under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) for the year 2013-14, the names of school children were shown for the bund work of the agricultural land and other works. The DGO Sri S.S. Hanjagi had obtained the attendance of school children, the job cards were created, the entries were made in the measurement book and Rs.1,044/- each was shown to be paid to Sri Arif Raju Daravan and Sri Asif Raju Daravana. He states that, totally 2,088/- was deposited to the bank account of these two school children. PW-2 further states that, Sri Arif Raju Daravan and Sri Asif Raju



Daravana are the students and the DGOs had drawn the wages in their names for the year 2012-13, pertaining to the road development from Mukambika temple of Sasalatti Village to Hidkal road. The attendance of the school children was taken and the measurements were recorded in the measurement book. He further states that, on 27/02/2015 he has recorded the statement of another official Sri Prakash Raval and it has been marked as Ex.P-5.

48. PW-2 further states that, after he submitted his report to the Hon'ble Lokayukta as per Ex.P-4 on 23/03/2015, he received an endorsement from the office of Lokayukta, Bengaluru on 05/05/2015. He identifies the said endorsement and it is marked as Ex.P-6. As per the directions in the endorsement he has conducted further investigation and he has submitted his second report as per Ex.P-7 on 23/12/2015. He identifies his second report at Ex.P-7.

49. PW-2 further states that, one Madeva Parathnavar had expired on 16/12/2012. However, the DGOs in a work pertaining to Forest Department under the Mahatma Gandhi National Rural Employment Guarantee (MGNREGA) had shown that, the deceased Madeva Parathnavar had worked for six days from 05/01/2013 to 11/01/2013. The attendance was shown to have

been obtained and wages were drawn in the name of deceased person.

50. PW-2 has produced the death certificate of Madeva Parathnavar and it has been marked Ex.P-8. On careful perusal of this document, it is observed that, the said Madeva Parathnavar has expired on 16/12/2012. PW-2 has also produced the muster roll in which the name of deceased Madeva Parathnavar is appearing. On perusal of this document, it is observed that, the deceased person is shown as working for the period from 05/01/2013 to 11/01/2013. He is shown to have worked for six days and Rs.930/- is shown as credited to his account. Even a LTM is obtained. The said muster roll copy is marked as Ex.P-9.

51. PW-2 further states that, under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), for the road development work from Mukambika temple of Sasalatti Village to Hidkal road for the year 2013 -14, the names of students by name Sri Arif Raju Daravan and Sri Asif Raju Daravana are shown to have worked for the period from 17/01/2014 to 22/01/2014. The I.O has produced the copies of the measurement book and muster roll and they have been commonly marked as Ex.P-10. On careful perusal of Ex.P-10, it is observed that, the job cards have been created in the names of students and amount of Rs.1044/- each is shown to have been paid in the name of students. Under the Mahatma Gandhi National Rural

Employment Guarantee Act (MGNREGA) the DGOs are not supposed to engage the students for the labour works.

52. PW-2 further states that, the DGO Sri S.C. Hiremath, the DGO Sri Gangadhar Sarikara and the DGO Sri S.S. Hanjagi are responsible for these acts referred above.

53. PW-1 and 2 have been cross examined at length by the Defence Assistant for DGOs. However, nothing material has been elicited so as to discredit their testimony.

54. The DGOs of all the three cases have got themselves examined as DW-1 to DW-3 and they have produced the documents Ex.D-1 to D-3.

55. The DGO in enquiry No.410/2017 has got himself examined as DW-1 and in support of his contention, he has produced one document at Ex.D-1. DW-1 has categorically denied the allegations made against him. He states that, the road work was carried out by the Engineer Sri Pradeep Halgatti. He further states that, he is not responsible for the misconduct alleged against him. It was the duty of the engineer and hence, he is not responsible. DW-1 further states that, the PDO Sri Prahalad Raval was responsible for paying the wages to the school students and the wages in the name of deceased person. DW-1 further states that, the PDO Prahalad Raval has remitted the said amount to the

Government. DW-1 in support of his contention, has produced the copy of pass book in which the said amount has been remitted to the Government and it has been marked as Ex.D-1. DW-1 further states that, he has not misappropriated any amount and hence, he prays for exonerating him.

56. The DGO in enquiry No.756/2017 has got himself examined as DW-2 and he has produced one document at Ex.D-2. DW-2 states that, the earlier PDO of Sasalatti Grama Panchayath Sri Prahalad Raval had made the payments in the name of dead person and school children. DW-2 further states that, the PDO Prahalad Raval has remitted the said amount to the Government. DW-2 in support of his contention, has produced the copy of pass book in which the said amount has been remitted to the Government and it has been marked as Ex.D-2. DW-2 further states that, he has not misappropriated any amount and hence, he prays for exonerating him.

57. The DGO in enquiry No.859/2017 has got himself examined as DW-3 and he has produced one document at Ex.D-3. DW-3 states that, the earlier PDO of Sasalatti Grama Panchayath Sri Prahalad Raval had made the payments in the name of dead person and school children. DW-3 further states that, the PDO Prahalad Raval has remitted the said amount to the Government. DW-3 in support of his contention, has produced the copy of pass book in which the amount paid in the name of deceased person and school

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children has been remitted to the Government and it has been marked as Ex.D-3. DW-3 further states that, he has not misappropriated any amount and hence, he prays for exonerating him.

58. The Defence Assistant has submitted his written submissions and he has also canvassed his oral arguments. The Learned Presenting Officer has also canvassed his oral arguments.

59. I have carefully gone through the oral and documentary evidence adduced by the Disciplinary Authority and the DGOs. The complainant has alleged that, the DGOs have misappropriated the funds in several schemes under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA). He submits that, Rs.1,26,93,289/- was allotted to Sasalatti Grama Panchayath. However, the DGOs have not properly implemented the works and the DGOs have misappropriated the funds. The law was set into motion by the complainant. Thereafter the Superintendent of Police Karnataka Lokayukta, Vijayapura and Bagalkot was directed to investigate the matter. Accordingly the Superintendent of Police Karnataka Lokayukta, Vijayapura and Bagalkot has investigated the matter and submitted his two reports at Ex.P-4 and P-7. I have carefully gone through the oral evidence of PW-2/I.O and his reports at Ex.P-4 and P-7.

60. PW-2 has categorically stated that, one Sri Madeva Parathnavar had expired on 16/12/2012. However, the DGOs in a work pertaining to Forest Department under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), had shown that, the deceased Sri Madeva Parathnavar had worked for six days from 05/01/2013 to 11/01/2013. The attendance was shown to have been obtained and wages were drawn in the name of deceased person.

61. PW-2 has produced the Death Certificate of Madeva Parathnavar and it has been marked Ex.P-8. On careful perusal of this document, it is observed that, the said Sri Madeva Parathnavar has expired on 16/12/2012. PW-2 has also produced the muster roll in which the name of deceased Sri Madeva Parathnavar is appearing. On perusal of this document, it is observed that, the deceased person is shown as working for the period from 05/01/2013 to 11/01/2013. He is shown to have worked for six days and Rs.930/- is shown as credited to his account. Even a LTM is obtained. The said muster roll copy is marked as Ex.P-9.

62. PW-2 has further stated that, under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) for the road development work from Mukambika temple of Sasalatti village to Hidkal road for the year 2013 -14, the names of students by name Sri Arif Raju Daravan and Sri Asif Raju Daravana are shown to have worked for the period from 17/01/2014 to 22/01/2014. The

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I.O has produced the copies of the measurement book and muster roll and they have been commonly marked as Ex.P-10. On careful perusal of Ex.P-10, it is observed that, the job cards have been created in the names of students and amount of Rs.1044/- each has been drawn in the name of students. Under the Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), the DGOs are not supposed to take the students for the labour works.

63. On careful perusal of the reports at Ex.P-4 and Ex.P-7 which are corroborated by the oral evidence of PW-2, it is observed that, the DGOs No-1 to 3 have shown the name of deceased person and an amount of Rs.930/- was drawn in his name for the period from 05/01/2013 to 11/01/2013. The DGOs have drawn the amount in the name of deceased person by creating fake documents. The DGOs have withdrawn Rs.930/- and misappropriated it.

64. Similarly the DGOs have shown the names of students by name Sri Arif Raju Daravan and Sri Asif Raju Daravana for the road development work from Mukambika temple of Sasalatti Village to Hidkal road. The DGOs have shown the names of school children and drawn an amount of Rs.2,088/-. The said amount has also been misappropriated. PW-2 has categorically stated the DGO in D.E. No.410/2017 Sri S.C. Hiremath, the DGO in D.E. No.756/2017 Sri Gangadhara Sarikara and the DGO in D.E. No.859/2017 Sri S.S. Hanjagi are responsible for these

misconducts. On careful perusal of the reports at Ex.P-4 and P-7 and on perusal of the death certificate at Ex.P-8, muster rolls at Ex.P-9 and P-10, it is observed that, the DGOs have drawn the wages in the name of deceased person Madeva Parathnavar and they have also drawn the wages in the name of students i.e Sri Arif Raju Daravan and Sri Asif Raju Daravana. The person by name Madeva Parathnavar had expired on 16/12/2012 itself. However the DGOs have shown his attendance from 05/01/2013 to 11/01/2013. Though the said person had died in the month of December 2012, he was shown as working in the month of January 2013. The DGOs have created fake documents and misappropriated the said amount. Similarly the DGOs have drawn the wages in the name of school children by creating fake documents and misappropriated the said amount. I have carefully gone through the oral evidence of DW-1 to 3 and the documents produced by them. However, I am of the opinion that, the reports at Ex.P-4 and P-7 categorically indict the DGOs. I am of the opinion that, the evidence led by the DGOs is not sufficient to exonerate them. On the other hand on careful perusal of the evidence of PW-1 and 2 and the reports of the I.O at Ex.P-4 and P-7, I am of the opinion that, the Disciplinary Authority has proved that, the DGOs in all the three cases have committed misconduct and dereliction of duty.



65. For the reasons stated above, the DGOs in all the three cases being the Government/Public Servants have failed to maintain absolute integrity besides devotion to duty and acted in a manner unbecoming of Government servants. On appreciation of entire oral and documentary evidence, I hold that the charges leveled against the DGOs in all the three cases are established. Hence, I answer point No.1 to 3 in the "Affirmative".

**:: ORDER ::**

***The Disciplinary Authority has proved the charges against the DGO in D.E. No. UPLOK-1/410/2017, Sri. S.C. Hiremath, Junior Engineer, Rural Drinking Water and Sanitation Sub-Division, Jamakhandi, Bagalkot District.***

***The Disciplinary Authority has proved the charges against the DGO in D.E. No. UPLOK-1/756/2017, Sri Gangadhar Sarikara, Forest Guard, O/o Range Forest Officer, Jamakhandi Taluk, Bagalkot District.***

***The Disciplinary Authority has proved the charges against the DGO in D.E. No. UPLOK-1/859/2017, Sri S.S. Hanjagi,***

**Assistant Agriculture Officer, Raitha  
Samparka Kendra, Sandur, Bijapur  
District.**

**All the three DGO's are held  
responsible for misappropriation of a  
sum of Rs.3018/-.**

66. This report is submitted to Hon'ble Upa Lokayukta-1 in a sealed cover for kind perusal and for further action in the matter.

**Dated this the 19<sup>th</sup> day of December 2019**

**(Patil Mohankumar Bhimanagouda)**  
Additional Registrar Enquiries-13  
Karnataka Lokayukta  
Bangalore

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**ANNEXURE**

<b>Witness examined on behalf of the Disciplinary Authority</b>
<b>PW-1:</b> Sri Dasharatha Kambale (Original)
<b>PW-2:</b> Sri T.V. Prabhakar (Original)
<b>Witness examined on behalf of the Defence</b>
<b>DW-1 :</b> Sri S.C. Hiremath (Original)
<b>DW-2 :</b> Sri Gangadhara Sarikara (Original)
<b>DW-3:</b> Sri S.S. Hanjagi (Original)
<b>Documents marked on behalf of the Disciplinary Authority</b>
<b>Ex. P-1:</b> complaint (Original) <b>Ex. P-1(a):</b> Signature of the complainant.
<b>Ex.P-2:</b> Form No-I (Original) <b>Ex. P-2(a):</b> Signature of the complainant.
<b>Ex.P-3:</b> Form No-II (Original) <b>Ex. P-3(a):</b> Signature of the complainant.
<b>Ex.P-4:</b> First report of I.O dated 23/03/2015 (Xerox copies). <b>Ex. P-4(a):</b> Signature of the complainant.
<b>Ex.P-5 :</b> Statement of Official Sri Prahalad Prakash Raval dated 27/02/2015 (Xerox copies).
<b>Ex.P-6:</b> Endorsement given by ARLO-2, dated 05/05/2015 (Xerox copies).
<b>Ex.P-7:</b> Second report of I.O dated 23/12/2015 (Original)
<b>Ex.P-8:</b> Death Certificate of Madeva Parathnavar (Xerox copy)
<b>Ex.P-9:</b> Muster Roll (Xerox copies)
<b>Ex.P-10:</b> The copy of M.B. Book and Muster Roll (Xerox copies)

<b>Documents marked on behalf of the DGO</b>
<b>Ex.D-1:</b> Xerox copy Pass book.
<b>Ex.D-2:</b> Xerox copy Pass book.
<b>Ex.D-3:</b> Xerox copy Pass book.

**Dated this the 19<sup>th</sup> day of December 2019**

*Patil*  
*19/12/19*  
**(Patil Mohankumar Bhimanagouda)**  
Additional Registrar Enquiries-13  
Karnataka Lokayukta  
Bangalore

**GOVERNMENT OF KARNATAKA**



**KARNATAKA LOKAYUKTA**

No:UPLOK-1/DE/410/2017/ARE-13  
No:UPLOK-1/DE/756/2017/ARE-13  
No:UPLOK-1/DE/859/2017/ARE-13

Multi Storied Buildings,  
Dr.B.R.Ambedkar Veedhi,  
Bengaluru-560 001,  
Date: **23/12/2019**.

**RECOMMENDATION**

Sub:- Departmental inquiry against;

- 1) Sri S.C. Hiremath, Junior Engineer, Rural Drinking Water and Sanitation Sub-division, Jamakhandi, Bagalkot District;
- 2) Sri Gangadhar Sarikara, Forest Guard, Social Forestry, O/o Range Forest Officer, Jamakhandi Taluk, Bagalkot District;
- 3) Sri S.S. Hanjagi, Assistant Agriculture Officer, Raitha Samparka Kendra, Sandur, Vijayapura District – Reg.

Ref:-1) Government Order No.ಗ್ರಾಅಪ 20 ಇಎನ್‌ಕ್ಯೂ 2017 Bengaluru dated 07/03/2017 in relation to DGO-1 Sri S.C. Hiremath.

2) Government Order No.ಅಪಜೀ 02 ಅಇವಿ 2017 Bengaluru dated 01/02/2017 in relation to DGO-2 Sri Gangadhar Sarikara.

3) Government Order No.ಕೃಇ 28 ಕೃಪವಿ 2017 Bengaluru dated 22/06/2017 in relation to DGO-3 Sri S.S. Hanjagi.

4) Nomination order No.UPLOK-1/DE/410/2017 Bengaluru dated 18/03/2017 of Upalokayukta-1, State of Karnataka, Bengaluru in relation to DGO-1 Sri S.C. Hiremath.

5) Nomination order No.UPLOK-1/DE/756/2017 Bengaluru dated 09/06/2017 of Upalokayukta-1, State of Karnataka, Bengaluru in relation to DGO-2 Sri Gangadhar Sarikara.

6) Nomination order No.UPLOK-1/DE/859/2017 Bengaluru dated 05/07/2017 of Upalokayukta-1, State of Karnataka, Bengaluru in relation to DGO-3 Sri S.S. Hanjagi.

7) Inquiry Report dated 19/12/2019 of Additional Registrar of Enquiries-13, Karnataka Lokayukta, Bengaluru

The Government in Rural Development & Panchayath Raj Department by its initiated the disciplinary proceedings against Sri S.C. Hiremath, Junior Engineer, Rural Drinking Water and Sanitation Sub-division, Jamakhandi, Bagalkot District (hereinafter referred to as Delinquent Official-1, for short DGO-1) and entrusted the Departmental inquiry to this institution.

2. The Government in Forest, Ecology and Environment Department by its Order dated 1/2/2017 initiated the disciplinary proceedings Sri Gangadhar Sarikara, Forest Guard, Social Forestry, O/o Range Forest Officer, Jamakhandi Taluk, Bagalkot District (hereinafter referred to as Delinquent Government Official-2, for short DGO-2) and entrusted the Departmental inquiry to this institution.

3. The Government in Agriculture Department, by its Order dated 22/6/2017 initiated disciplinary proceedings against Sri S.S. Hanjagi, Assistant Agriculture Officer, Raitha Samparka Kendra, Sandur, Vijayapura District (hereinafter referred to as Delinquent Government Official-3 for short as DGO-3) and entrusted the Departmental Inquiry to this Institution.

4. This Institution by Nomination Order No.UPLOK-1/DE/410/2017 dated 18/03/2017 nominated Additional Registrar of Enquiries-4, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO-1 for the alleged charge of misconduct, said to have been committed by him. Subsequently by Order No. UPLOK-1 & 2/DE/Transfers/2018 dated 6/8/2018 the Additional Registrar of

Enquiries-13 was re-nominated as Inquiry Officer to conduct Departmental inquiry against DGO-1.

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5. This Institution by Nomination Order No.UPLOK-1/DE/756/2017 dated 09/06/2017 nominated Additional Registrar of Enquiries-4, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO-2 for the alleged charge of misconduct, said to have been committed by him. Subsequently by Order No. UPLOK-1 & 2/DE/Transfers/2018 dated 6/8/2018 the Additional Registrar of Enquiries-13 was re-nominated as Inquiry Officer to conduct Departmental inquiry against DGO-2.

6. This Institution by Nomination Order No.UPLOK-1/DE/859/2017 dated 05/07/2017 nominated Additional Registrar of Enquiries-4, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGO-3 for the alleged charge of misconduct, said to have been committed by him. Subsequently by Order No. UPLOK-1 & 2/DE/Transfers/2018 dated 6/8/2018 the Additional Registrar of Enquiries-13 was re-nominated as Inquiry Officer to conduct Departmental inquiry against DGO-3.

5. As per orders dated: 30/06/2018, D.E. No.756/2017 and D.E. No.859/2017 were clubbed with D.E. No.410/2017.

6. The DGO-1 Sri S.C. Hiremath, Junior Engineer, Rural Drinking Water and Sanitation Sub-division, Jamakhandi, Bagalkot District in D.E. No.UPLOK-1/DE/410/2017 was tried for the following charge:-

“That, you-Sri S.C. Hiremath, Junior Engineer, Rural Drinking Water and Sanitation Sub Division, Jamakhandi, Bagalkot District, during the year 2010 to 2014-15 while executing the works of Sasalatti Grama Panchayath under “Rural Employment Guarantee Scheme” the job card being issued to deceased person by name Sri Madeva Parathnavar who died on 16/12/2012 and shown to have worked under the said scheme during the period from 05/01/2013 to 11/01/2013 and made a payment of Rs.930/- towards his labour, and the persons by name Sri Arip Raju Daravan and Sri Aship Raju Daravana, though being a school students shown to have worked in bund work of land of Sri Chinnappa Siddamallappa Ullagaddi, under ENMR No.1908 for the period from 17/11/2013 to 23/11/2013 made a payment towards labour to the tune of Rs.2,088/- and thereby by creating a false and bogus documents misappropriated funds of the Government. Thereby, you-DGO being a Government Servant failed to maintain absolute integrity and devotion to the duty, the act which is unbecoming of a Government Servant and thereby committed misconduct as enumerated U/R 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules 1966.”

7. The DGO-2 Sri Gangadhar Sarikara, Forest Guard, Social Forestry, O/o Range Forest Officer, Jamakhandi Taluk, Bagalkot District in D.E. No.UPLOK-1/DE/756/2017 was tried for the following charge:-



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“That, you-Sri Gangadhar Sarikara, Forest Guard, O/o Range Forest Officer, Jamakhandi Taluk, Bagalkot District, during the year 2010 to 2014-15 while executing the works of Sasalatti Grama Panchayath under “Rural Employment Guarantee Scheme” the job card being issued to deceased person by name Sri Madeva Parathnavar who died on 16/12/2012 and shown to have worked under the said scheme during the period from 05/01/2013 to 11/01/2013 and made a payment of Rs.930/- towards his labour, and the persons by name Sri Arip Raju Daravan and Sri Aship Raju Daravana, though being a school students shown to have worked in bund work of land of Sri Chinnappa Siddamallappa Ullagaddi, under ENMR No.1908 for the period from 17/11/2013 to 23/11/2013 made a payment towards labour to the tune of Rs.2,088/- and thereby by creating a false and bogus documents misappropriated funds of the Government. Thereby you-DGO being a Government Servant failed to maintain absolute integrity and devotion to duty, the act which is unbecoming of a Government Servant and thereby committed misconduct as enumerated U/R 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules 1966.”

8. The DGO-3 Sri S.S. Hanjagi, Assistant Agriculture Officer, Raitha Samparka Kendra, Sandur, Vijayapura District in D.E. No.UPLOK-1/DE/859/2017 was tried for the following charge:-

“That, you-Sri S.S. Hanjagi, Assistant Agriculture Officer, Raitha Samparka Kendra, Sandur, Bijapur District, during the year 2010 to 2014-15 while executing the works of Sasalatti Grama Panchayath,

Jamakhandi Taluk, Bagalkot District, under "Rural Employment Guarantee Scheme" the job card being issued to deceased person by name Sri Madeva Parathnavar who died on 16/12/2012 and shown to have worked under the said scheme during the period from 05/01/2013 to 11/01/2013 and made a payment of Rs.930/- towards his labour, and the persons by name Sri Arip Raju Daravan and Sri Aship Raju Daravana, though being a school students shown to have worked in bund work of land of Sri Chinnappa Siddamallapa Ullagaddi, under ENMR No.1908 for the period from 17/11/2013 to 23/11/2013 made a payment towards labour to the tune of Rs.2,088/- and thereby by creating a false and bogus documents misappropriated funds of the Government. Thereby you-DGO being a Government Servant failed to maintain absolute integrity and devotion to the duty, the act which is unbecoming of a Government Servant and thereby committed misconduct as enumerated U/R 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules 1966."

9. The Inquiry Officer (Additional Registrar of Enquiries-13) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has proved the above charge against DGO-1 Sri S.C. Hiremath, Junior Engineer, Rural Drinking Water and Sanitation Sub-division, Jamakhandi, Bagalkot District in D.E. No.UPLOK-1/DE/410/2017.

10. The Inquiry Officer (Additional Registrar of Enquiries-13) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has proved the above charge

against the DGO-2 Sri Gangadhar Sarikara, Forest Guard, Social Forestry, O/o Range Forest Officer, Jamakhandi Taluk, Bagalkot District in D.E. No.UPLOK-1/DE/756/2017.

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11. The Inquiry Officer (Additional Registrar of Enquiries-13) on proper appreciation of oral and documentary evidence has held that, the Disciplinary Authority has proved the above charge against the DGO-3 Sri S.S. Hanjagi, Assistant Agriculture Officer, Raitha Samparka Kendra, Sandur, Vijayapura District in D.E. No.UPLOK-1/DE/859/2017.

12. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

13. As per the First Oral Statement submitted by DGOs 1 to 3;

- i. DGO-1 Sri S.C. Hiremath is due to retire from service on 31/07/2038.
- ii. DGO-2 Sri Gangadhar Sarikara is due to retire from service on 31/07/2038.
- iii. DGO-3 Sri S.S. Hanjagi is due to retire from service on 31/05/2022.

14. Having regard to the nature of charge proved against DGO-1 Sri S.C. Hiremath; DGO-2 Sri Gangadhar Sarikar; DGO-3 Sri S.S. Hanjagi;

- i) it is hereby recommended to the Government for imposing penalty of withholding four annual increments payable to DGO-1 Sri S.C. Hiremath, Junior Engineer, Rural Drinking Water and Sanitation Sub-division, Jamakhandi, Bagalkot

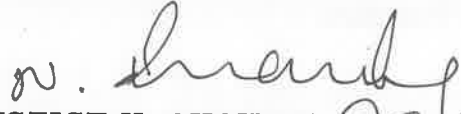
District with cumulative effect and also for deferring the promotion of DGO-1 Sri S.C. Hiremath by two years, whenever he becomes due for promotion;

ii) it is hereby recommended to the Government for imposing penalty of withholding four annual increments payable to DGO-2 Sri Gangadhar Sarikara, Forest Guard, Social Forestry, O/o Range Forest Officer, Jamakhandi Taluk, Bagalkot District with cumulative effect and also for deferring the promotion of DGO-2 Sri Gangadhar Sarikar by two years whenever he becomes due for promotion.

iii) it is hereby recommended to the Government for imposing penalty of reducing the pay in the time scale of pay by four lower stages with cumulative effect on DGO-3 Sri S.S. Hanjagi, Assistant Agriculture Officer, Raitha Samparka Kendra, Sandur, Vijayapura District and also for deferring the promotion of DGO-3 Sri S.S. Hanjagi by two years, whenever he becomes due for promotion.

15. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
**(JUSTICE N. ANANDA)** 22/12  
Upalokayukta-1,  
State of Karnataka,  
Bengaluru